NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/138/2016

NAME OF THE PETITIONER(S)

: V. Saraswathi & 7 others

NAME OF THE RESPONDENT(S)

: M/s Meadow Rural Enterprises Private Limited & 20 others

UNDER SECTION

: 397/398, 235, 237, 111/59

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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Andrew

ORDER

Counsel for petitioner present. Counsel for R1 present. No representation on behalf of R2 to R21 except R6 & R16. Counsel for petitioner has served notice on R6 and the same was returned with endorsement 'left'. At the request of counsel for petitioner, he is directed to serve notice on R6 by way of publication in newspaper in vernacular language and one in English having wider circulation in the district in which the office of the company is situated and file an affidavit by the next date of hearing with proof of advertisement. He is also directed to send private notice to R16 and file proof of sending and effecting service alongwith an affidavit. Counsel for R1 stated that it has been recorded in the previous order that the petitioner was to file rejoinder but in essence, the counter has not been filed by R1. R1 is directed to file counter within three weeks by serving a copy to the other side. Put up on

22.12.2016 at 10.30 A.M

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)